

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1589/2021

SUNIL & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 75060/2022 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

IA No. 103319/2022 - GRANT OF BAIL

IA No. 75055/2022 - GRANT OF BAIL)

Date : 01-08-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Barun Kumar Sinha, Adv.
Mrs. Pratibha Sinha, Adv.
Mr. Mudit Kaul, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Rishi Malhotra, AOR
Mr. Jaydip Pati, Adv.

For Respondent(s) Mr. Ratnakar Das, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR

Mr. Vikas Pahwa, Sr. Adv.
Mr. Amit Khemha, Adv.
Mr. Rishi Sehgal, AOR
Mr. M. Agarwal, Adv.
Mr. Nikhil Pahwa, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are prima facie not feeling satisfied with the authenticity of the documents. Two of the documents have emanated subsequently. High school certificate is a duplicate one obtained 4 years prior to the impugned judgment. The age at which the

applicant was eligible to take that examination is 14 years and as per that certificate his age is short by two months approximately.

Learned counsel for the State seeks sometime to look into the matter and obtain further information from Education Department or otherwise.

Six weeks' time is granted for the said purpose.

List on 20th September, 2022.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER